



2025:DHC:5667-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 16.07.2025

+ W.P.(C) 8438/2025, CM APPL. 36731/2025

SONAM KAUSHIKPetitioner

Through: Ms. Aanchal Anand, Adv.

versus

COMPTROLLER AND AUDITOR GENERAL OF INDIA

.....Respondent

Through: Mr. Siddhant Sharma, Adv.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE RENU BHATNAGAR

NAVIN CHAWLA, J. (Oral)

1. This petition has been filed by the petitioner, challenging the Order dated 08.05.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as, 'Tribunal') in O.A. No. 1711/2025, titled *Sonam Kaushik v. Comptroller and Auditor General of India*, by which the learned Tribunal, after hearing the matter at length, rejected the *interim* relief prayed for by the petitioner.

2. The petitioner further challenges the Order dated 30.05.2025 passed by the learned Tribunal in R.A. No. 96/2025 filed by the petitioner in the above O.A. whereby the learned Tribunal rejected the review application filed by the petitioner and refused to grant an *interim* order in her favour.

